# NLIU MEDIA LAW e-JOURNAL

## **CALL FOR PAPERS**

For publication in the 1<sup>st</sup> edition: Deadline is October 20<sup>th</sup>, 2017. For publication in future editions: Rolling Submissions accepted all year round.

The Cell for Studies in Media and Law, student-run body at National Law Institute University (NLIU), is now accepting submissions for the NLIU Media Law e-Journal.

# About the Journal

The NLIU Media Law e-Journal is the flagship biannual journal of the Cell for Studies in Media and Law (CSML), published under the aegis of NLIU, India. The Journal strives to achieve scholarly excellence with the aid of an eminent advisory board and an institution known for its academic excellence.

### **About NLIU**

The National Law Institute University, Bhopal, established in 1997, has carved a niche for itself in academic excellence, imparting quality legal education and encouraging research in varied areas of law.

#### The Curators

<u>Patron-in-Chief</u>: Hon'ble Justice Hemant Gupta, Chief Justice of Madhya Pradesh High Court

Before being appointed to the M.P. High Court, Justice Gupta served as the Acting Chief Justice of Patna High Court and Additional Judge of the Punjab and Haryana High Court. He is well respected for his precise and meticulous decision-making and expeditious disposal of cases.

Editor-in-Chief: Prof. (Dr.) S. S. Singh, Director, NLIU Before joining NLIU, Prof. (Dr.) Singh taught at the Indian Institute of Public Administration, New Delhi. He has been a Member of the Working Group on Consumer Protection constituted by the Planning Commission, Government of India.

Editor: Prof. Mukesh Srivastava

Prof. Srivastava before joining NLIU has taught at the Osmania University, Hyderabad, IIM(Ahmedabad) and the Department of South Asian Languages & Civilisations, University of Chicago.

#### **Submission Guidelines**

Submissions are invited for the following categories within the broad theme of Technology, Media and Telecommunications Law:

- Long Articles (5,000-7,000 words): The article must be a comprehensive and in depth analysis of the problem dealt with, including contributions by the author.
- Short Articles (2,000- 5,000 words): The article must deal with a specific issue, and must contain arguments for or/and against the existing set up.

All submissions must adhere to the following guidelines:

- All submissions must include an abstract of 250-350 words.
- Submissions must not be written by more than 2 authors.
- The body of the manuscript should be in Times New Roman, Font Size 12 and in 1.5-line spacing.
- All word limits are inclusive of footnotes. References and citations must be in the form of footnotes (not endnotes) and must conform to he Bluebook: A Uniform System of Citation (19<sup>th</sup> Edition, 2010). The footnotes should be in Times New Roman, Font Size 10 and in single line spacing.
- Submissions must not infringe any third party rights and must not have been previously published or submitted for publication elsewhere.
- All submissions must contain the name of the author, academic qualifications, professional information the title of the manuscript, and contact information.
- Submissions should be emailed to medialawjournal.nliu@gmail.com under the subject title "Submission for [Edition No.] [Submission Category] [Name(s) of Author(s)]" in .docx format.

### **Contact Details**

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